

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 56 of 2018 in Co. Appeal No. 22/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: Dilipkumar Soni & Anr.
(Panchratna Minerals Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	CS MANISH BUCHASIA	PCS CAP 4156	Applicant/ of Soni & Anr	Mg BH
2.				

ORDER

Learned PCS Mr. Manish Buchasia present for Applicants. None present for ROC in IA 56/2018.

we see no urgency in the request made for early hearing of Co. Appeal 22/2018.

Application is dismissed accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of February, 2018.